CCA 15/00 in OA 115/00 aloxpunth OFF CCA 16/00 in OA 117/00 CCA 17/00 IN OA 116/00

9.11.2000

Hon. Mr. Justice R.R.K. Trivedi, VC Hon. Mr. S. Dayal, A.M.

We have heard Shri D. Kaushik for the applicant. In all the afoSesaid cases the question of facts and law are similar and they can be decided by a common & order.

The applicants have filed this contempt application under section 17 of the A.T. Act, 1985 for initiating contempt proceedings against the respondents for alleging disobediance of the interim order of the Tribunal dated 3.2.2000 in the OAs. The interim order wasthat 'that till next date fixed the impugned order shallnot given effect to'. As the transfer order was already given effect on 27.11.1999. In our popinion no contempt is made out. CCA no. 19/00 in OA 114/00 with similar facts has already been dismissed on this account.

These Contempt applications are accordingly rejected.